

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3361/2019

(Arising out of impugned final judgment and order dated 25-05-2018 in CRLA No.1413/2015 passed by the High Court Of Judicature at Allahabad)

KESHARI SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 3338/2022 - EXEMPTION FROM FILING O.T. AND IA No. 3337/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 1348-1350/2022 (II)

(IA No. 6158/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Parul Shukla, AOR
Ms. Shreya Bhojagarwala, Adv.
Ms. Subhangi Pandey, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR

Mr. Devvrat, AOR
Mr. Dharendra Kumar, Adv.
Mr. Bijender Singh, Adv.
Mr. Sanno Kumar, Adv.
Mr. Ashish Singh, Adv.

Mr. Bhuwan Raj, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned
counsel for the petitioner, the matters stand adjourned for
four weeks.

(RAVI ARORA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)